

**FORM A  
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
SABVE ROHINI CONTRACTORS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Sabve Rohini Contractors Private Limited
2.	Date of incorporation of corporate debtor	25.10.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2011PTC223438
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No 112a, 1st Floor, Satyam Industrial Estate, Govandi Road, Deonar Mumbai, Devanar, Mumbai, Mumbai, Maharashtra, India, 400088 Business Address: 9/607-B, Khadeeja Building, Cherootty Road, Calicut, Kozhikode, Kerala - 673032
6.	Insolvency commencement date in respect of corporate debtor	<b>27/03/2025</b>
7.	Estimated date of closure of insolvency resolution process	23/09/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Pankaj Bhattad <b>Registration No.:</b> IBB/PA-001/IP-P-02841/2023-2024/14362
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Firvin Tumaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. <b>Email id:</b> rppankajbhattad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Firvin Tumaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. <b>Email id:</b> sabverohinicrp@gmail.com
11.	Last date for submission of claims	10/04/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/ery/home/downloads">https://ibbi.gov.in/ery/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Branch has ordered the commencement of a corporate insolvency resolution process of the **Sabve Rohini Contractors Private Limited** on **27/03/2025**.

The creditors of **Sabve Rohini Contractors Private Limited**, are hereby called upon to submit their claims with proof on or before **April 10, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.: **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Pankaj Bhattad**

**Interim Resolution Professional**

**IBBI/PA-001/IP-P-02841/2023-2024/14362**

**Date:** 28.03.2025

**Place:** Mumbai

**Validity of Authorisation of Assignment: 31st December, 2025**